

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:327
ANSWERED ON:13.02.2014
WAGES UNDER MGNREGS
Dhanaplan Shri K. P.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the latest minimum wages prescribed for the workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State/UT-wise;
- (b) whether the Government propose to revise wage rates under MGNREGS;
- (c) if so, the details thereof including the suggestions received from various individuals, organizations and States in this regard including the action taken by the Government thereon;
- (d) whether the committee constituted under the Chairmanship of Professor S. Mahendra Dev for creating a framework for revision of wages under MGNREGS has submitted the report; and
- (e) if so, the details thereof and if not, the time by which the report is likely to be submitted by the committee in the matter?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

(a) to (e): A statement is laid on the table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 327 due for answer on 13.02.2014.

(a) to (c): In exercise of the powers conferred by Sub-section (1) of Section 6 of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005, the Central Government specifies the wage rates payable to unskilled rural workers in respect of all States/UTs. The wage rates under MGNREGA are revised annually by indexing the State/UT-specific unskilled wages with the Consumer Price Index for Agricultural Labour (CPI-AL).

The latest such State/UT-wise revision which came into force with effect from 01.04.2013 is given at Annexure.

(d) & (e): No, Madam. The Committee constituted under the chairmanship of Prof. S. Mahendra Dev is yet to submit its report. The Committee has been requested to submit its report within three months from the date of its constitution i.e. 15.10.2013.